HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON THURSDAY, THE 31ST MARCH, 2016 AT 10.00 A.M.

I. <u>QUESTIONS.</u>

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER

to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER

to move that the Assembly at its rising this day shall stand

adjourned sine-die.

IV. PAPER TO BE LAID ON THE TABLE OF THE HOUSE

A MINISTER		lay	on						Notification
	No.S	S.O.6/H.	A.6/	2005/S.1	5/2016,	dated	the 16 th	March, 20	16 regarding
	amer	ndment	in	Haryan	a Fiscal	Resp	onsibility	and Budget	Management
	(Amendment) Rules, 2016, as required under section 15 (3) of the Haryana Fiscal								
	Responsibility and Budget Management Act, 2005.								

V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

- 1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION
- 2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS

to present the Forty Fourth Report of the Committee on Subordinate Legislation for the year 2015-2016.

to present the Seventy Second Report of the Committee on Public Accounts for the year 2015-2016 on the Reports of the Comptroller and Auditor General of India for the years ended 31st March, 2010 (Civil) 31st March, 2011 (Civil and Revenue Receipts).

3. THE CHAIRPERSON OF THE SUBJECT COMMITTEE ON PUBLIC HEALTH, IRRIGATION, POWER AND PUBLIC WORKS (B & R)

Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2015-2016.

to present the Third Report of the Subject

 THE CHAIRPERSON OF THE to present the Sixth Report of the Committee on COMMITTEE ON PETITIONS Petitions for the year 2015-2016.

VI. <u>LEGISLATIVE BUSINESS.</u>

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VI. LEGISLATIVE DUSINESS.							
1 The Haryana Appropriation (No. 2) Bill, 2016.	A MINISTER	to introduce the Haryana Appropriation (No. 2) Bill;					
2, 2010		to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;					
		Also to move that the Bill be passed.					
2 The East Punjab Holdings (Consolidation and Prevention of	A MINISTER	to introduce the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Haryana Amendment Bill;					
Fragmentation) Haryana Amendment Bill, 2016.		to move that the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Haryana Amendment Bill be taken into consideration at once;					
		Also to move that the Bill be passed.					
3 The Haryana Value Added Tax	A MINISTER	to introduce the Haryana Value Added Tax (Amendment) Bill;					
(Amendment) Bill, 2016.		to move that the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once;					
		Also to move that the Bill be passed.					
4 The Haryana Fire Service (Amendment) Bill,	A MINISTER	to introduce the Haryana Fire Service (Amendment) Bill;					
2016.		to move that the Haryana Fire Service (Amendment) Bill be taken into consideration at once;					
		Also to move that the Bill be passed.					
5 The Haryana Appropriation (Repeal)	A MINISTER	to introduce the Haryana Appropriation (Repeal) Bill;					
Bill, 2016.		to move that the Haryana Appropriation (Repeal) Bill be taken into consideration at once;					
		Also to move that the Bill be passed.					
6 The Haryana Development and Regulation of Urban	A MINISTER	to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill;					
Areas (Amendment) Bill, 2016.		to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once;					
		Also to move that the Bill be passed					

Also to move that the Bill be passed.

7 The Haryana Enterprises Promotion Bill, 2016.	A MINISTER	to introduce the Haryana Enterprises Promotion Bill;			
ып, 2010.		to move that the Haryana Enterprises Promotion Bill be taken into consideration at once;			
		Also to move that the Bill be passed.			
8 The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas	A MINISTER	to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill;			
(Special Provisions) Bill, 2016.		to move that the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill be taken into consideration at once;			
		Also to move that the Bill be passed.			

CHANDIGARH: THE 30TH MARCH, 2016.

R.K. NANDAL, SECRETARY.

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